

THE HIGH COURT OF SIKKIM : GANGTOK

(Civil Extraordinary Jurisdiction)

DATED : 20th February, 2024

SINGLE BENCH : THE HON'BLE MRS. JUSTICE MEENAKSHI MADAN RAI, JUDGE

WP(C) No.11 of 2020

Petitioners : Dadi Ram Sharma and Others

versus

Respondents : State of Sikkim and Others

Application under Article 226 of
the Constitution of India

Appearance

Mr. S. S. Hamal, Senior Advocate with Mr. Anirudh Gupta and Mr. Pradeep Sharma, Advocates for the Petitioners.

Mr. Zangpo Sherpa, Additional Advocate General with Mr. S. K. Chettri, Government Advocate, Mr. Sujan Sunwar, Assistant Government Advocate and Ms. Roshni Chettri, Advocate (R-3) for the State-Respondents.

ORDER(ORAL)

Meenakshi Madan Rai, J.

Learned Counsel for both the parties are present and submit that the matter has been successfully mediated in the Mediation Centre, at Gangtok, on 06-12-2023.

That, the parties are satisfied with the Mediation result.

Nothing further remains for adjudication.

The matter stands disposed of accordingly.

Pending applications also stand disposed of.

(**Meenakshi Madan Rai**)
Judge
20-02-2024